

Payment of Provident Fund amount to retired personnel

3123. SHRIMATI JAYAWANTI NAV-
INCHANDRA MEHTA: Will the PRIME
MINISTER be pleased to state:

(a) the time taken in payment of Provi-
dent Fund amount to Central Government
employees after their retirement;

(b) what are the norms set for this;

(c) how much time before the date of
retirement of an employee, the work in con-
nection with the payment of provident fund
amount is initiated by the concerned depart-
ment;

(d) whether Government have issued
any guidelines in this connection; and

(e) if so, the details thereof?

THE PRIME MINISTER (SHRI VISH-
WANATH PRATAP SINGH): (a) and (b).
Provident Fund amounts of Central Govern-

ment employees become payable on the
day following the date of their retirement.
Such payments are normally made immedi-
ately after retirement if the employees sub-
mit their applications for final payment one
year in advance before the date of their
retirement as provided in the rules. Interest
is paid upto the end of the preceding month
of payment if there is delay in timely payment
due to administrative reasons. Since a large
number of employees retire every month all
over the country and the work relating to
sanction of General Provident Funds is
decentralised the information about any delay
in payment is not centrally available.

(c) The work in connection with pay-
ment of provident Fund amount is initiated by
the concerned authority one year before the
date of superannuation.

(d) and (e). Government has issued
guidelines for the speedy settlement of Provi-
dent Funds account of the subscribers on
12.6.1985 (copy of the instructions are given
in the statement below)

STATEMENT

No. 13 (3)/84-PU

**Government of India/Bharat Sarkar
Ministry of Personnel & Training, Administrative
Reforms and Public Grievances and Pension
(Department of Personnel & Training)**

New Delhi, the 12th June, 1985

OFFICE MEMORANDUM

Subject: Speedy settlement of Provident Fund Account of subscribers on their retirement on superannuation.

The undersigned is directed to say that under the existing rules, the amount standing to the credit of a subscriber to the G becomes payable to him immediately on the day following the date of his retirement. In accordance with the provisions of sub-rule (1) of rule 34 of the GPF (Central Services) Rules, 1960, when the amount standing to the credit of the subscriber becomes payable, it is the duty of the Accounts Officer to make payment of the amount on

receipt of a written application in this behalf from the person who claims payment of the amount. Sub-rule (3) of rule 34 *ibid* provides that the subscriber shall make an application one year in advance of the date of superannuation for the payment of the accumulations in his GPF account till that date and the authority authorising the payment is issued by the Accounts Officer at least a month before the date of superannuation of the Government servant but the amount is payable on the date following the date of superannuation. In respect of deposits, including subscriptions and refund of advance made during the last year of service, the authorisation is issued after the date of his retirement on another application from the Government servant.

2. The question of simplifying the procedure for authorising the payment of GPF accumulations of a Government servant retiring on superannuation immediately on the day following the date of his retirement has been engaging the attention of the Government. After careful consideration, the President is now pleased to decide that:—

- (i) the present procedure to ask the Govt. servant to apply one year in advance before the date of his retirement shall continue to be followed;
- (ii) a Govt. servant due to retire on superannuation shall be exempted from making any subscription to the GPF during the last 3 months of his service. The discontinuance of subscription would be compulsory and not optional;
- (iii) for the purposes of rule 33-A of the GPS (Central Services) Rules, 1960 relating to Deposit-Linked Insurance Scheme, the Government servant would continue to be treated as a subscriber till his retirement even though recovery of subscription has been discontinued for the last 3 months of his service so that in the event of unfortunate death of the subscriber during that period the person entitled to receive the amount standing to the credit of the subscriber could be paid the additional amount as envisaged in rule 33-A *ibid*;
- (iv) The Govt. servant will make another application immediately after the last fund deduction has been made and the exemption from subscription to the Fund has begun to operate, for the payment of subscriptions made by him and the refund of instalments against advances, if any, during the periods not covered by the first application, referred to at (1) above.
- (v) The Accounts Officer on receipt of the application for final payment of GPF account made by the Govt. servant one year in advance of the date on which the, Govt. Servant attains the age of superannuation shall verify the ledger-account upto that period, and after receiving the second application verify the ledger-account for the remaining nine months and authorise the payment at least a month before the date of his superannuation. The amount would, however, be payable on the date following the date of retirement of the Govt. servant; and
- (vi) The format of application (Part I) to be submitted by the subscriber one year in advance of the date of superannuation and application (Part II) to be submitted immediately after the last fund deduction has been made and the exemption from subscribing to the Fund has begun to operate, are appended.

3. The main objective behind revised procedure indicated in the preceding paragraphs is to ensure timely review re-cest and completion of the Provident Fund accounts by the Accounts Officer well before the date of superannuation of the subscriber. Hence, as soon as Part I of the application is received by the Accounts Officer, he must complete action in all respects including tracing and adjustments of missing credits, if any, to ensure that the Provident Fund account is complete and upto date in all respects as the revised procedure indicate in the preceding paragraph will give enough time to the Accounts Officer to verify the ledger-account of the concerned Govt. servant and to authorise the payment of GPF accumulations well in time so that the Govt. servant may receive the entire payment of GPF accumulations on the date following the date of his retirement.

4. The above procedure will come into force with immediate effect. Formal amendment to the GPF (Central Services) Rules, 1960 will be issued in due course.

5. In so far as the persons serving in the Indian Audit and Account Department are concerned, those orders are issued after consultation with the Comptroller and Auditor General of India.

(S.R.AHIR)

Deputy Secretary to the Govt. of India

To

All Ministries/Departments
etc.

FORM

(Both G.Os & A.G.Os whose P.F. accounts have been departmentalised.)

Form of Application for Final Payment/Transfer to Corporate Bodies/Other Government, of Balances in the Provident Fund Account.

To

The Pay and Accounts Officer/Accountant General

.....
(Through the Head of Office)

Sir,

I am to retire/have retired/have proceeded on leave preparator to retirement for.....months/have been discharged/dismissed/have permanently been transferred to...../have resigned finally from Government service/have resigned service under.....Government to take up appointment with.....and my resignation has been accepted with effect from.....forenoon/afternoon. I joined service with.....on.....forenoon/afternoon.

2. My Provident Fund Account No. is.....

3. I desire to receive payment through my office. Particulars of my personal marks of identification, left hand thumb and finger impressions (in the case of illiterate subscribers) and specimen signature (in the case of illiterate subscribers) in duplicate, duly attested by a gazetted officer of the Government, are enclosed.

PART I

(To be filled in when the application for final payment is submitted upto one year prior to retirement)

4. An Amount of Rs.....stood to the credit in my General Provident Fund Account as indicated in the Accounts statement issued to me for the year.....as appearing in my ledger account being maintained by you. I request that my G.P.F. Account may be reviewed and brought up-to-date.

5. The undermentioned Life Insurance Policies were being financed by me from my Provident Fund Account.

<i>Policy Number</i>	<i>Name of the Company</i>	<i>Sum assured</i>
1.
2.
3.

6. I will make another application immediately after last fund deduction has been made from my salary, in Part II of the Form.

Yours faithfully

Station.....

Signature.....

Date.....

Name.....

Address.....

.....

(FOR USE BY HEADS OF OFFICES)

Forwarded to the Pay and Accounts Officer Accounts General.....for necessary action.

2. The Provident Fund Account No. of Shri/Smt./Kum. (As verified the Statements issued to him/her from year to year) is.....

3. He/She is due to retire from Govt. service on.....

4. Certified that he/she had taken the following advances in respect of which.....instalments of Rs.....are yet to be recovered and credited to the Fund Account. The details of the final withdrawals granted to him/her after the period covered by the aforesaid Accounts Statement are indicated below:—

<i>Temporary advances</i>	<i>Final withdrawals</i>
1.
2.
3.

Signature of the Head of Office

PART II

(To be submitted by the subscriber immediately after the last fund deduction has been made from his salary. This Part is also applicable in the case of subscribers who apply for final payment for the first time) after the date of superannuation, discharge, resignation etc.)

In continuation of my earlier application, dated.....for the final payment of Provident Fund balances, I request that entire balance at my credit with interest due under the rules may be paid to me.

Or

I request that the entire amount at my credit with interest due under the rules may be paid to me/transferred to.....

Signature.....

Name.....

Address.....

(FOR USE BY HEADS OF OFFICES)

Forward to the Pay & Accounts Officer/Account General.....for necessary action/
in continuation of endorsement No.....

2. He/She is due to retire from service on.....has proceed on leave preparatory to retirement for.....months from...../has been discharged/permanently transferred to...../has resigned finally from Government service/has resigned service under.....Government total up appointment with.....and his/her resignation has been accepted with effect from..... forenoon/afternoon. He/She joined service with..... on forenoon/afternoon.

3. The last fund deduction was made from his/her pay in this office Bill No.....dated.....for Rs.....(Rupees.....), cash voucher No.....of.....Treasury, the amount of deduction being Rs.....and recovery on account of refund of advances Rs.....

4. Certified that he/she was neither sanctioned any temporary advance nor any final withdrawal from his/her Provident Fund Account during the 9 months immediately preceding the date on which the last fund deduction has been made from his/her salary or thereafter.

Or.

Certified that the following temporary advances final withdrawals were sanctioned to him/her and drawn from his/her Provident Fund Account during the 9 months immediately preceding the date on which the last fund deduction has been made from his/her salary or thereafter.

	<i>Amount of advance/withdrawal</i>	<i>Date</i>	<i>Voucher number</i>
1.
2
3.

5. Certified that no amount was withdrawn/the following amounts were withdrawn from his/her Provident Fund account during the nine months immediately preceding the date on which the last fund deduction was made from his/her salary/proceeding on leave preparatory to retirement or thereafter for payment of Insurance premia purchase.

	<i>Amount</i>	<i>Date</i>	<i>Voucher number</i>
1.
2.
3.

6. Certified that he/she has not resigned from Government service with prior permission of the Central Government to take up an appointment in another Department of the Central Government or under a State Government or under a body corporate owned or controlled by the State.

.....
(Signature of head of Office)

Development of Gujarat Coast

3124. SHRI BABUBHAI MEGHJI SHAH: Will the PRIME MINISTER be pleased to state:

(a) whether Gujarat State is having a long coast along the Arabian sea; and

(b) if so, the amount spent so far on various projects for development on Gujarat coast?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (SHRI M.G.K. MENON):

(a) Yes, Sir. Gujarat State has a coastline of about 1,500 km along the Arabian Sea.

(b) The following important projects have been funded for development of oceanic resources of the Gujarat Coast: